



2026:AHC:48152

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3257 of 2026

Syed Faisal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Kumar Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shailendra Kumar Sharma, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was engaged as Computer Assistant/Operator on contract basis and he joined the post on 16.02.2006. Though the writ petitioner claims to have been worked on the post in question, however he has not been paid honorarium from September 2022.
3. Prayer in the present writ petition is for a direction to the respondents to pay the honorarium to the writ petitioner from September 2022.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.4 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

March 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)